

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1232
TO BE ANSWERED ON 06.12.2021

Umbrella Framework for Environmental Laws

1232. SHRI KARTI P. CHIDAMBARAM:
DR. MOHAMMAD JAWED:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government intends to amend the existing environmental laws framework and replace it with an umbrella framework;
- (b) if so, the details thereof including the timeline by which this umbrella framework will be implemented;
- (c) whether the Government has conducted consultations with experts and stakeholders on drafting the umbrella framework of environmental laws;
- (d) if so, the details thereof including the persons and/or entities consulted with and if not, the reasons therefor;
- (e) whether the Government has taken cognizance of public concerns regarding the proposed framework; and
- (f) if so, the details thereof and if not, reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a)& (b): Legislative reform is a continuous process and environmental laws also need amendment from time to time to address extant weaknesses, topical needs and better alignment with the policies. The Rules, Guidelines and Notifications framed under various environmental laws by the Government are aimed at full compliance of the respective legislations and to ensure that forest, wildlife and environment are protected and the effects of developmental project on these are kept at the minimum.

(c) & (d):A continuous study program is going on different aspect of the major Acts implemented by this Ministry, given the evolving realities regarding environment protection and striking the suitable balance between environmental protection, social impact and economic development.

(e)&(f): Does not arise.
